

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No5  
C.P.(CAA)/44(AHM)2021  
in  
C.A.(CAA)/23(AHM)2021

**Order under Section 230-232**

**IN THE MATTER OF:**

DLF Urva Real Estate Developers & Services Pvt Ltd.  
Rajdhani Investments & Agencies Pvt Ltd.

.....Applicant

.....Respondent

**Order delivered on ..16/08/2021**

**Coram:**

Madan B. Gosavi, Hon'ble Member(J)  
ChockalingamThirunavukkarasu, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr.Kiran Shah, FCA  
For the Respondent :

**ORDER**

The Report of Chairman by way of an Affidavit is filed.

The Proof of service of notice on statutory authorities is filed.

No representation received from the other statutory authorities.

Heard the arguments of Learned FCA for Petitioner.

The Petition is admitted.

The Petitioner shall advertise Notice of hearing of this petition in "Financial Express" in English & Gujarati editions not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

The Petitioner shall issue notice(s) to Regional Director, Registrar of Companies, Official Liquidator and Income Tax Authority informing the date of hearing.

Meanwhile the Petitioner may file reply, if any, on representations of the Statutory Authorities.

List the matter on 28.09.2021 for hearing.

  
(CHOCKALINGAM THIRUNAVUKKARASU)  
MEMBER (TECHNICAL)

  
(MADAN B GOSAVI)  
MEMBER (JUDICIAL)